

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 639/2022

In the matter of:

Pritipal Sharma

...Applicant

Versus

Govt. of NCT of Delhi & Others

...Respondents

With

O.A. No. 33/2022

Ganesh Prasad

...Applicant

Versus

Government of NCT of Delhi & Ors.

...Respondents

NDOH: 21.03.2025

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Filed by

Govt. of NCT of Delhi
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Dated: 18/3/25

Place: Delhi

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**ACTION TAKEN REPORT ON BEHALF OF GOVERNMENT OF NCT
OF DELHI WITH RESPECT TO THE ORDER DATED 08.01.2025.**

I, Dr. K.S. Jayachandran, Special Secretary (Environment)-Government of NCT of Delhi, 6th Level, Delhi Secretariat, Delhi- 110002, do hereby solemnly affirm and state as under:

1. That, I am working as Special Secretary (Environment) and is conversant with the facts of the present case on the basis of record in its ordinary course.
2. This Hon`ble Tribunal passed detailed order in the above-mentioned matters on 08.01.2025 and following is the direction *qua* Govt of NCT of Delhi in the



“...22. However before taking any further action in this regard, we grant one more opportunity to Government of NCT of Delhi to transfer the amount of Rs 70 crores to DPCC for utilization for protection and improvement of environment and remediation of environmental damage caused by illegal extraction of groundwater.

... 23. the Chief Secretary, Government of NCT of Delhi to specifically bring this order to the notice of Hon'ble Chief Minister of Delhi and Council of Ministers of Delhi for appropriate action for compliance in this regard and also to place a copy of this order before Hon'ble Lieutenant Governor of Delhi for initiating appropriate disciplinary proceedings against the Deputy Commissioners (Revenue)/District Magistrates in NCT of Delhi who are constantly flouting notification dated 18.05.2010 issued by Hon'ble Lieutenant Governor of Delhi and who have, without any valid justification, failed to discharge their statutory and constitutional obligations and to implement and protect environmental rule of law and have also failed to comply with the order of this Tribunal and to file their reports before this Tribunal.

24. The Chief Secretary, Government of NCT of Delhi is also directed to file report in this regard at least three days before the next date of hearing fixed in the case...”

3. That, the Chief Secretary, Delhi convened a review meeting on 17.03.2025 with all the stakeholder departments including the CEO, DJB and the District Magistrates, wherein the Chief Secretary expressed his displeasure on the delay in compliance of the directions of this Hon'ble Tribunal. The Chief Secretary directed all District Magistrates to complete the recovery of the Environmental Compensation imposed on illegal borewells in a mission mode, and file their reports before this Hon'ble Tribunal.

4. That, in the review meeting, the District Magistrates informed that the entire Revenue machinery was engaged in the elections of Delhi Assembly-2025



since November-2024 till February 2025, due to which the recovery procedures could not be completed for all the violators. The District Magistrates informed that EC of Rs. 104.8 Lakhs has been recovered till now. The District Magistrates further requested that at least six months more time be provided by this Hon'ble Tribunal to recover the amount of remaining Environmental Compensation through arrears of land revenue.

5. That, Para No. 23 of this Hon'ble Tribunal's order has been appraised to the Hon'ble Minister of Environment, Hon'ble Chief Minister of Delhi and Hon'ble Lieutenant Governor of Delhi, and it is assured that further compliances in this regard will be placed before this Hon'ble Tribunal.
6. That, it is submitted that GNCTD has streamlined the regulation of borewells/illegal extraction of ground water through a Standard Operating Procedure (SOP) in the year 2020 in OA No. 685/2019 entitled as "Rakesh Kumar Vs. GNCTD", and it is humbly submitted that efforts will be taken in the future too, to ensure that protection and improvement of environment and remediation of environmental damage caused by illegal extraction of groundwater is duly done.
7. That, in view of above, this Hon'ble Tribunal is requested to grant six months' time in order to ensure the compliance of directions of this Hon'ble Tribunal in letter and spirit.
8. That the present action taken report has the prior approval of Chief Secretary, Delhi. Same may kindly be taken on record.




DEPONENT

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VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 18th day of March, 2025.



DEPONENT

11 8 MAR 2025



ATTESTED



NOTARY PUBLIC
GOVT OF NCT OF DELHI